



2026:AHC:23175-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29826 of 2025

Yogesharan Babu And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamal Singh Yadav, Mahabir Yadav
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted on 11.12.2025.
3. Per contra, learned counsel for the petitioner could not dispute the aforesaid facts but has submitted that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. Learned AGA for the State has no objection to the aforesaid prayer.
5. In view of the above, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 2, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)